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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 163/2005
OA No. 2286/2003

New Delhi this the 5th day of September, 2005

Hon'ble Mr. V.K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Mr. K.M. Anees-Ul- Haq,
Deputy Director General (Retired),
47, Second Cross,
Vivekanand Nagar,
Bangalore-560033.

..Applicant

(By Advocate Shri S.Y. Khan)

VERSUS

1. Shri Naveen Chawla,
Secretary,
Ministry of Information and Broadcasting,
Govt. of India,
Shastri Bhawan, New Delhi.
2. Shri K.S. Sarna,
Chief Executive Officer,
Prasar Bharti, PTI Building,
Parliament Street,
New Delhi-110001

..Respondents

(By Advocate Shri S.M. Arif)

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ORDER (ORAL)

(Hon'ble Mr. V.K.Majotra, Vice Chairman (A)

MA 1637/2005 and MA 1638/2005

The aforesaid MAs have been filed by the respondents seeking extension of time for implementation of orders dated 24.8.2004 whereby OA was disposed of.

2. Learned counsel heard.
3. Learned counsel of the respondents stated that respondents have caused delay for implementation of directions of this Court as Writ Petition (Civil) was pending before the Hon'ble High Court of Delhi against the orders of the Tribunal. Writ Petition (Civil) is stated to have been dismissed as withdrawn on 11.8.2005. Learned counsel of the respondents pointed out that respondents have released the pensionary benefits to the applicant, namely, gratuity, commutation of pension etc. Now that the applicant has retired on superannuation CPSC has to be consulted by the respondents regarding quantum of punishment in the disciplinary proceedings against the applicant. As such respondents would require time for implementation of the directions of this Court.

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4. Learned counsel of the applicant in OA stated that respondents have not even granted increments to the applicant. Learned counsel of the respondents stated that respondents have passed the orders in regard to grant of increment and these orders shall be provided to applicant within a week's time. Respondents have also tendered unconditional apology for the delay in implementing the directions of this Court.

5. On hearing learned counsel of both sides and also keeping in view the totality of facts and circumstances of the case, MA 1638/2005 and MA 1637/2005 are allowed granting time to respondents for a period of three months to implement the directions of this Court in full. Respondents shall also provide copy of orders regarding grant of increments to applicant within a period of one week from the date of communication of these orders.

6. In this light, MAs having been allowed, CP is dropped and notice issued to the respondents are discharged with liberty to applicant to revive the CP, if necessary, at appropriate time.



(Mrs. Meera Chhibber)
Member (J)

V.K.Majotra
(V.K.Majotra)
Vice Chairman (A)

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